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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P. No. 445/(MAH)/2017

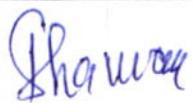
CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.11.2017

NAME OF THE PARTIES: Dhanvi Processing & Packaging Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 252 of the Companies Act, 2013.

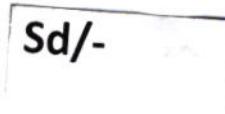
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ORDER

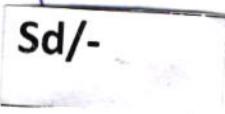
CP 445/252/NCLT/MB/MAH/2017

Looking at the ROC report, it appears on one side, ROC has struck off the Company for not carrying out business for the last two immediately preceding financial years, whereas in para 7, the ROC stated that it has no objection for restoration of the Company, by seeing it, this Bench could not understand anything from these two statements opposite to each other, whereby, the ROC is hereby directed to file a detailed report alongwith material stating as to whether it has objection or no objection to allowing this application.

List this matter on 23.11.2017 for ROC report.


Sd/-

V. NALLASENAPATHY
Member(Technical)


Sd/-

B. S. V. PRAKASH KUMAR
Member (Judicial)